

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 10892 OF 2016
WITH PRAYER FOR INTERIM RELIEF

RAKESH CHANDRA MAURYA

...PETITIONER(s)

VERSUS

SMT. MADHU MAURYA

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 29.04.2016, when the Court was pleased to pass the following order:

“On a suggestion made by the Court, the parties are agreed that an attempt can be made to settle the entire disputes amicably by way of mediation.

We direct both the parties to appear before the Mediator, Mediation Centre attached to the High Court of Judicature at Allahabad, on 9th May, 2016 at 2.00 P.M. The Mediator shall forward a report within six weeks thereafter.

List the matter after receipt of report from the Mediator.

In the meantime, there shall be stay of the operation of the impugned order dated 30.03.2016 passed by the High Court of Judicature at Allahabad on the condition that the petitioner shall pay an amount of Rs.20,000/- (rupees twenty thousand) to the respondent within a period of six weeks from today.”

It is submitted for the information of the Hon'ble Court that the mediation report has been received from the Allahabad High Court Mediation & Conciliation Centre and Copy of Report is enclosed for kind perusal of the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has not filed any proof of paying the amount of Rs. 20,000/- to the respondent so far.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 13th day of July , 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Vivek Gupta, Advocate.

Mr. R.D. Upadhyay, Advocate.

ASSISTANT REGISTRAR